

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
NEW DELHI

C.P NO.288/2015  
CA NO.

CORAM:

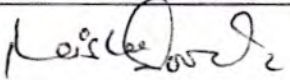
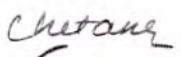
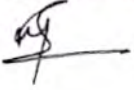
SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY: Baweja Realtech Pvt. Ltd.

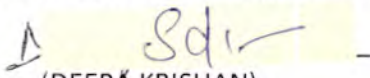
SECTION OF THE COMPANIES ACT: 391,392& 394

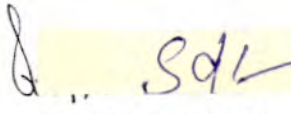
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rishi Sood	Adv	Petitioner	
2.	Chetana Kandpal	Company Prosecutor	For OL, Delhi	
3.	Manish Raj	Company prosecutor	for RD (NCL), Delhi	

ORDER

Learned Counsel for the Petitioner is present. Representatives of RD and OL are also present. It is represented by representatives of OL and RD that their reply has already been filed. Learned Counsel for the Petitioner is directed to file certificate from the Auditor of the Company that as contemplated under Sections 230-232 of the Scheme confirms to the prescribed Accounting Standards prescribed under Section 133 by the Central Government duly certified by the Company's Auditors for which he seeks some time. A week's time is granted for the said purpose.

Post the matter on 26.05.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)